

File No. N-17/8/2022-NM-(7253)
Government of India
Ministry of Law & Justice
Department of Justice

Jaisalmer House, 26-Mansingh Road,
New Delhi – 110011
Dated 05.08.2022

MEETING NOTICE

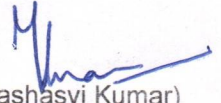
Subject: Review Meeting on “Enforcing Contracts” parameter of the Ease of Doing Business to be held at 4.30 P.M. on 05.08.2022 (Friday).

The undersigned is directed to state that the Review meeting on the above subject will be held under the Chairmanship of the Joint Secretary (Justice) through **Video Conferencing at 4:30 P.M. on 05.08.2022 (Friday). VC ID and the link to join the VC meeting will be circulated shortly.**

Agenda for the Meeting:

- I. Review of the Action Points that emerged from the meeting conducted on 29.10.2021
- II. Views/Comments from the four High Courts on expeditious enforcement of decree

Kindly make it convenient to attend the Meeting



(Yashasvi Kumar)
Deputy Secretary to the Government of India
Tele No. 011-23072146
Email:- yashasvikumar.dad@gov.in

1. The Registrar General/Representative, High Court of Delhi, New Delhi.
2. The Registrar General/Representative, High Court of Bombay, Mumbai.
3. The Registrar General/Representative, High Court of Karnataka, Bangluru.
4. The Registrar General/Representative, High Court of Calcutta, Kolkata.
5. Shri Atul M. Kurhekar, Member (Process), eCommittee of Supreme Court of India.
6. Shri Pravash Prashun Pandey, Joint Secretary, e-Courts, Department of Justice.
7. Shri Manoj Kumar Mishra, DDG, NIC.
8. Shri Ravi Shankar Jha, Invest India.

Copy to:

1. PPS to Secretary (Justice).
2. PPS to Joint Secretary (National Mission), Department of Justice, Jaisalmer House, New Delhi.

File No N-17/8/2022-NM
Government of India
Ministry of Law & Justice
Department of Justice

Jaisalmer House, 26 Mansingh Road,
New Delhi – 110011
Dated: 02.08.2022

Office Memorandum

Sub: Minutes of the Review Meeting on “Enforcement of Contracts” Parameter of the Ease of Doing Business

Please find enclosed herewith Minutes of the Review Meeting on “Enforcement of Contracts” parameter of the Ease of Doing Business held on 22nd July, 2022 at 4:30 P.M. in New Delhi to discuss the progress on the action required to be taken by the concerned authorities for improving the “*Enforcing Contracts*” indicator for your kind information. It is requested that the action taken report on all the issues pertaining to you may be submitted to the under signed before the next meeting.



(Yashasvi Kumar)
Deputy Secretary to the Government of India
Phone No. 011-23072146
Email:- yashasvikumar.dad@gov.in

Encl: As above

To:

1. The Registrar General/Representative, High Court of Delhi, New Delhi.
2. The Registrar General/Representative, High Court of Bombay, Mumbai.
3. The Registrar General/Representative, High Court of Karnataka, Bengaluru.
4. The Registrar General/Representative, High Court of Calcutta, Kolkata.
5. Shri Atul M. Kurhekar, Member(Process), e-Committee of Supreme Court of India.
6. Shri P. P. Pandey, Joint Secretary, e-Courts, Department of Justice

Copy to

1. PPS to Secretary, Department of Justice.
2. PPS to Joint Secretary (National Mission), Department of Justice.
3. PPS to Joint Secretary (e-Courts), Department of Justice.

REVIEW MEETING ON ENFORCEMENT OF CONTRACTS

The Review meeting on Enforcement of Contracts indicator was conducted under the Chairmanship of Joint Secretary, Shri G.R. Raghavender on 22nd July, 2022 at 4:30 pm. The list of participants is attached and placed herewith at Annexure.

1. At the outset, **Shri G.R Raghavender (Joint Secretary)** welcomed all the participants and informed everyone that continuous efforts are being undertaken by the Department of Justice to expedite disposal of Commercial cases. He appreciated all the efforts undertaken by the four High Courts w.r.t sharing of monthly statistical data. He then proceeded to review the action points that emerged from the last review meeting.

Action Points:

All High Courts:

1. To continue sharing the monthly statistical data by the 7th of every month.
2. To share best practices for Pre-Institution Mediation System in the respective High Courts.
3. To share inputs/comments on the suggestion to set up a Special/ Dedicated bench in High Court to deal with Commercial Arbitration cases.
4. To share inputs on reasons for delay in Enforcement of Decree. In case any amendments are required in the Acts/Rules, the same may be shared as well.
5. To share the data on the no. of Judges using colour banding- three adjournment facility. High Courts to also inform whether any cost is imposed on granting more than 3 adjournments.
6. To share the steps taken to reduce pendency.
7. To ensure usage of NALSA app for PIMS. High Courts to inform whether the NALSA App has been effectively enabled or not.

Delhi High Court

1. To share the training calendar for Judicial officers and ensure that specialized training w.r.t Commercial matters is provided to all the J.Os. This would be especially helpful when Judicial Officers are appointed to the 42 Dedicated Commercial Courts.
2. To share inputs on reasons for delay in Enforcement of Decree. In case any amendments are required in the Acts/Rules, the same may be shared as well. Delhi HC has informed that process has been initiated to make amendments in Rules and inputs have been sought from stakeholders. Delhi HC is requested to share a status note and future Action Plan regarding this.
3. To share reasons for lagging in e-filing of matters.
4. To link the data in a correct manner showing no. of applications filed, how many e-filed, no. of cases in which case management hearing conducted, final orders issued, how many fully executed (%), delay if any and the reason thereof.

5. To arrange for a visit of JS (GRR) to the Saket court complex to see the upcoming facilities for the 42 new commercial courts.
6. To share status note for digitization of legacy data in Delhi HC.
7. To explore the probability of setting up a Special/ Dedicated bench in High Court to deal with Commercial Arbitration cases.

Karnataka High Court:-

1. To share the names of Dedicated Commercial Courts in Bengaluru along with the order copy operationalising these courts. This would enable the Department to update its records.
2. To incentivize e-filing and completely phase out physical filing. High Court to share an action plan to move towards completely paperless courts.
3. To adopt best practice followed by Delhi HC and start digitization process. The pilot project for this could be initiated in 2 courts and the best practices can be replicated in other courts.
4. To establish one dedicated bench or one bench for commercial arbitration to hear cases for 2 or 3 exclusive days in a week.
5. To promote usage of e-summons facility. Karnataka High Court to share an action plan for improving the no. of e-summons issued.

Bombay High Court:-

1. To promote e-filing of matters. To share the steps being taken to promote e-filing.
2. To coordinate with eCommittee/NIC to provide sensitisation training for e-filing.
3. To share a list of all the Dedicated Commercial Courts in Maharashtra. It was informed that 42 new commercial courts were established in Mazgaon port and even more would be operationalised after August.

Calcutta High Court:-

1. To share pictures and small video clip of the seepage issue in the 2 Dedicated Commercial Courts at 6, Church Lane, Kolkata so that the same can be taken up with the concerned higher authority.
2. Calcutta HC had informed that logistic support is not being provided. HC is requested to list out all their requirements to be taken up with state government.

Department of Justice:-

1. To coordinate with Delhi HC after 15.08.2022 for JS (GRR)'s visit to the 42 Dedicated Commercial Courts to be set up in Saket Court Complex.

LIST OF PARTICIPANTS

1. Shri G.R. Raghavender, Joint Secretary, National Mission, Department of Justice.
2. Shri P.P. Pandey, Joint Secretary, eCourts, Department of Justice.
3. Shri Atul Kurhekar, Member, E-Committee Supreme Court
4. Shri Amol K.Avinashe, NIC Pune Team
5. Representative from Bombay High Court
6. Representative from Delhi High Court
7. Representative from Calcutta High Court
8. Representative from Karnataka High Court
9. Representative from NALSA
10. Representative from Invest India
11. Shri Yashasvi Kumar, Deputy Secretary, Department of Justice.
12. Ms. Mahak Acharya, Consultant.

EoDB Review Meeting :05.08.2022
ATR of Review Meeting held on 29th October, 2021

1. All four High Courts

S.No.	Action Points	Present Status	Action for DoJ
1.	To continue sharing the monthly statistical data by the 7 th of every month.		
2.	To share best practices for Pre-Institution Mediation System in the respective High Courts.		
3.	To share inputs/comments on the suggestion to set up a Special/ Dedicated bench in High Court to deal with Commercial Arbitration cases.		
4.	To share inputs on reasons for delay in Enforcement of Decree. In case any amendments are required in the Acts/Rules, the same may be shared as well.		
5.	To share the data on the no. of Judges using colour banding- three adjournment facility. High Courts to also inform whether any cost is imposed on granting more than 3 adjournments.		
6.	To share the steps taken to reduce pendency.		
7.	To ensure usage of NALSA app for PIMS. High Courts to inform whether the NALSA App has been effectively enabled or not.		
8.	To continue sharing the monthly statistical data by the 7 th of every month.		
9.	To share best practices for Pre-Institution Mediation System in the respective High Courts.		

10	To share inputs/comments on the suggestion to set up a Special/ Dedicated bench in High Court to deal with Commercial Arbitration cases.		
11	To share inputs on reasons for delay in Enforcement of Decree. In case any amendments are required in the Acts/Rules, the same may be shared as well.		

2. Delhi High Court

S.No.	Action Points	Present Status	Action for DoJ
1.	To share the training calendar for Judicial officers and ensure that specialized training w.r.t Commercial matters is provided to all the J.Os. This would be especially helpful when Judicial Officers are appointed to the 42 Dedicated Commercial Courts.		
2.	To share inputs on reasons for delay in Enforcement of Decree. In case any amendments are required in the Acts/Rules, the same may be shared as well. Delhi HC has informed that process has been initiated to make amendments in Rules and inputs have been sought from stakeholders. Delhi HC is requested to share a status note and future Action Plan regarding this.		
3.	To share reasons for lagging in e-filing of matters.		
4.	To link the data in a correct manner showing no. of applications filed, how many e-filed, no. of cases in which case management hearing conducted, final orders issued, how many fully executed (%), delay if any and the reason thereof.		
5.	To arrange for a visit of JS (GRR) to the Saket court complex to see the upcoming facilities for the 42 new commercial courts.		
6.	To share status note for digitization of legacy data in		

	Delhi HC.		
7.	To explore the probability of setting up a Special/ Dedicated bench in High Court to deal with Commercial Arbitration cases.		

3. Karnataka High Court:-

S.No.	Action Points	Present Status	Action for DoJ
1.	To share the names of Dedicated Commercial Courts in Bengaluru along with the order copy operationalising these courts. This would enable the Department to update its records.		
2.	To incentivize e-filing and completely phase out physical filing. High Court to share an action plan to move towards completely paperless courts.		
3.	To adopt best practice followed by Delhi HC and start digitization process. The pilot project for this could be initiated in 2 courts and the best practices can be replicated in other courts.		
4.	To establish one dedicated bench or one bench for commercial arbitration to hear cases for 2 or 3 exclusive days in a week.		
5.	To promote usage of e-summons facility. Karnataka High Court to share an action plan for improving the no. of e-summons issued.		

5. Bombay High Court:-

S.No.	Action Points	Present Status	Action for DoJ
1.	To promote e-filing of matters. To share the steps being taken to promote e-filing.		
2.	To coordinate with eCommittee/NIC to provide		

	sensitisation training for e-filing.		
3.	To share a list of all the Dedicated Commercial Courts in Maharashtra. It was informed that 42 new commercial courts were established in Mazgaon port and even more would be operationalised after August.		

5. Calcutta High Court:-

S.No.	Action Points	Present Status	Action for DoJ
1.	To share pictures and small video clip of the seepage issue in the 2 Dedicated Commercial Courts at 6, Church Lane, Kolkata so that the same can be taken up with the concerned higher authority.		
2.	Calcutta HC had informed that logistic support is not being provided. HC is requested to list out all their requirements to be taken up with state government.		

Department of Justice:-

S.No.	Action Points	Present Status	Action for DoJ
1.	To coordinate with Delhi HC after 15.08.2022 for JS (GRR)'s visit to the 42 Dedicated Commercial Courts to be set up in Saket Court Complex.		